

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 211**  
**4(ND)2014**

**IN THE MATTER OF:**

**Sh. Ashok Kumar Agarwal & Anr**

... **Applicant/Petitioner**

**Versus**

**M/s. Karmyogi Homes Pvt. Ltd. & Ors.**

... **Respondent**

**Under Section: 397/398 Comp. Act.**

**Order delivered on 23.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Abhijit Mittal, Adv, Ms. Shaivya Singh, Adv  
and Mr. Pulkit Khanduja, Adv

**For the Respondent** : Adv. Anuj Shah, Adv. Bineesh K

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the Applicant in 120/ND/09 who is Respondent in 4(ND)2014 and the Ld. Counsel for the other side in both the petitions jointly submitted that the parties are in talk to arrive at settlement qua the dispute espoused in the captioned petitions and requested for an adjournment. At their request, the hearing is deferred to 06.08.2024 for being listed on top of the board.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**